

COMMITTEE ON PETITIONS

11.55 hrs.

First Report

MATTERS UNDER RULE 377

[English]

SHRIMATI ABIDA AHMED (Bareilly): I beg to present the First Report (Hindi and English versions) of the Committee on Petitions.

[Translation]

- (i) Demand for checking use of intoxicating drugs, particularly smack by youth

SHRIMATI SUNDERWATI NAWAL PRABHAKAR (Karol Bagh) : Mr. Speaker, Sir, the workshop on Narcotics being held in Delhi at present is a timely and an important step. Such workshops should be organised in other cities as well. The recent decision taken in the SAARC meeting is also a welcome step. I am sure, these efforts would result in finding a way out so that playing with the lives of our children, especially young girls, could be checked. This is my belief that we shall have to make concerted efforts in this direction, particularly to check the use of smack. If this is not done, the future of the next generation will certainly be doomed.

ELECTION TO COMMITTEE

National Shipping Board

[English]

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : I beg to move the following :

“That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act.”

[English]

- (ii) Demand for taking more stringent steps to control the deteriorating law and order situation in Delhi and have more Police Control Rooms for the purpose

SHRI D.N. REDDY (Cuddapah) : Law and order situation in the city of Delhi is fast deteriorating. There is no day when some gruesome murders, assaults and Bank robberies do not occur in the city. Government should take more stringent steps to control the situation, and have more police control rooms.

MR. SPEAKER : The question is :

“That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act.”

- (iii) Demand for constructing new railway line for the backward area of Thane and Nagar districts in Maharashtra

SHRI S.G. GHOLAP (Thane) : Both the ghats, namely, Kasara and Khandala on Central Railways are very much overcrowded and therefore, as an alternative line and to give facility of Rail to backward area of Thane and Nagpur Districts, new Rail Line of Malshetghat Nagar Rail should be taken up immediately by the

(The motion was adopted)

Railway authority. I, therefore, request the Central Government to direct the Railway Board to take up the new line immediately.

- (iv) **Need to develop the Vizhinjam Fishing Harbour into a dry dock cum cargo harbour during the Seventh Five Year Plan period**

SHRI A. CHARLES (Trivandrum) : Vizhinjam Fishing harbour in Trivandrum has all the potential for development as a cargo harbour. There are also natural facilities to build a dry dock in this harbour. From the answer given by the hon. Minister to Unstarred Question 1985 it is seen that the proposal is under the active consideration of Government. The construction of the Fishing harbour though badly delayed is now in progress and it will be completed by 1987-88. Construction of two break waters has been completed under the Fishing harbour project. A temporary wharf is also available. The depth of the sea and the availability of construction materials within the vicinity give ample scope for developing the neglected port into a dry dock cum harbour. The several lakhs of traditional Fishermen confined in the coastal belt of Trivandrum are below the poverty line. The problem of educated unemployed is also the greatest in this district. If the Vizhinjam Fishing harbour could be developed into a dry dock cum cargo harbour, it would generate sufficient employment opportunity to this weaker section of the community. I would, therefore, urge that the above work be given top priority in the Seventh Plan and the work completed during the plan period itself.

[*Translation*]

- (v) **Demnd for an Ammonia factory at Phulpur to increase production of urea**

SHRI RAM PUJAN PATEL (Phulpur) : Mr. Speaker, Sir, I want to draw the attention of central government to the announcement made regarding setting up of Soda Ash Factory in IFFCO, Phulpur. The former Agriculture Minister, Rao Birendra Singh had announced on 30th December,

1981 in the presence of the late Prime Minister, Shrimati Indira Gandhi in a large public meeting that another Soda Ash Factory would be set up in IFFCO, Phulpur. The announcement had set a wave of happiness among the people. In view of this announcement, I also made publicity among the people that the government had taken this step for the development of this area. But no concrete steps have so far been taken in this regard which may show that the proposed factory will be set up there. The then Agriculture Minister had made announcement of this useful project in an area which was represented by late Pandit Jawaharlal Nehru. I have come to know that due to some unforeseen circumstances, setting up of Soda Ash Factory there is not possible. I was given an assurance that some other big factory would be set up there in lieu of the proposed Soda Ash Factory. The General Manager of IFFCO, Phulpur has submitted a proposal to the government for setting up an Ammonia Plant. It will involve a cost of Rs. 275 crores. Besides, this will require lesser cost as compared to other places and will be set up within a shorter time. I had sent written requests to the hon. Prime Minister, hon. Finance Minister and the Agriculture Minister on 21.6.85 and 17.7.85 in this regard. But no final decision has so far been taken. I request the Central Government to set up the said Ammonia Factory at IFFCO, Phulpur at the earliest to increase the production of urea there.

[*English*]

- (vi) **Need to ensure prompt payment of dues of paddy growers of Punjab and Haryana far paddy purchased by F.C.I.**

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur) : The farmers in Punjab and Haryana have not been paid their amount for paddy purchased by Food Corporation of India. All this paddy was purchased by Food Corporation through commission agents. In many cases a period of 25 days to one month has lapsed. The number of farmers who have not been paid their dues is in thousands and the amount exceeds Rs. 150 crores. Whenever the farmers approach the